

**GOVERNMENT OF INDIA
MINORITY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1465
ANSWERED ON:04.03.2015
WAQF PROPERTIES
Ahmed Shri Sultan

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) the step taken by the Government for digitization and registration of Waqf properties;
- (b) the amount of the revenue earned from Waqf properties during each of the last three years;
- (c) whether the Government has identified and evaluated the Waqf properties situated across the country; and
- (d) if so, the details thereof; State/UTs-wise including Uttar Pradesh and Delhi?

Answer

MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI)

(a): Government has launched a scheme to assist the states for digitization of Waqf properties in December, 2009 with the objective to streamline record keeping, introduce transparency, computerize and digitized the records of waqf properties and to develop a single web based centralized application.

(b) to (d): According to Section 32(1) of the Wakf Act, 1995, the general superintendence of all auqaf in a State vest in the State Waqf Board established or the State and it is the duty of the Board to ensure that the auqaf under its superintendence are properly maintained, controlled and administered. Further, as per Section 4 of the Act, State Government is responsible to appoint survey commissioner for the purpose of making a survey in the State. The survey report will inter-alia consists of number of auqaf in the State, their gross income etc. The Central Government does not maintain list of waqf properties. The details of waqf properties are with the State/ UT Waqf Boards and not with the Central Government.